

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-526
IB-539/ND/2020

IN THE MATTER OF:

M/s Supertech Estate Pvt Ltd

Vs.

M/s ARC Outdoor Media Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 15.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Rupesh Gupta, Adv

For the Respondent :

ORDER

Ld. Counsel for the applicant submitted that earlier the notice could not be served upon the respondent, so, the applicant may be permitted to issue fresh notice upon the respondent.

Heard, the prayer is allowed. Issue notice upon the respondent by all modes including the e-mail Id of the respondent as well as through the process of the bench. Affidavit of service must be filed within one week from today.

Reply be filed within two weeks' from the date of receipt of the notice. Thereafter, rejoinder be filed, if any within one week from the date of receipt of the reply. **List on 04.03.2021.**

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)